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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ O.M.P. (COMM) 442/2018

SUPREME INFRASTRUCTURE INDIA LTD Petitioner
Through: Mr. Ninad Laud, Mr. SP
Mukherjee and Ms. Rashika
Narain, Advocates.

versus

CENTRAL PUBLIC WORKS DEPARTMENT Respondent Through: None.

47.

+ O.M.P. (COMM) 444/2018

CENTRAL PUBLIC WORKS DEPARTMENT Petitioner Through: Mr. Jaswinder Singh, Advocate (Mobile No. 9811232066).

versus

SUPREME INFRASTRUCTURE INDIA LTD Respondent
Through: Mr. Ninad Laud, Mr. SP
Mukherjee and Ms. Rashika
Narain, Advocates.

CORAM:

HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER
23.08.2022

I.A. 13244/2022 in O.M.P.(COMM) 442/2018

<u>I.A. 13243/2022 in O.M.P.(COMM) 444/2018</u>

1. The present applications have been filed for early hearing of the captioned petitions under Section 34 of the Arbitration and Conciliation





Act, 1996, which are directed against the same award.

- 2. For the reasons stated in the applications, they are allowed and it is directed that the petitions be listed alongwith O.M.P. (ENF.) (COMM) 131/2019 on 01.11.2022.
- 3. Mr. Jaswinder Singh, learned counsel, is appearing for the Central Public Works Department ["CPWD"] which is the petitioner in O.M.P.(COMM) 444/2018. Mr. Singh and Mr. Ninad Laud, learned counsel for Supreme Infrastructure India Ltd., are requested to inform learned counsel on record for the CPWD in the O.M.P.(COMM) 442/2018 also.
- 4. The applications stand disposed of with these directions.

PRATEEK JALAN, J

AUGUST 23, 2022

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Click here to check corrigendum, if any